

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1151/2024**

IN THE MATTER OF:

Society for Protection of Culture Heritage
Environment Traditions and Promotion
of National Awareness (Regd.)
Also known as [SP-CHETNA]

... Applicant

Versus

Union of India & Ors.

... Respondent(s)

I N D E X

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1.	Status report on behalf of respondent no. 2 Principal Chief Conservator of Forest, Department of Forest and Wildlife and Respondent no. 5 Ridge Management Board Through Deputy Conservator of Forest, West Forest Division, Department of Forest & Wildlife, Govt. Of NCT of Delhi.	1-3
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3.	Annexure- B: The Google earth image of Kusum Pur Pahadi with KML of Morphological Ridge layer	8

FILED BY:

NEW DELHI
DATED: 08.04.2025


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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION No.1151/2024

IN THE MATTER OF:-

SOCIETY FOR PROTECTION OF CULTURE HERITAGE
ENVIRONMENT TRADITIONS AND PROMOTION OF NATIONAL
AWARENESS (REGD.) ALSO KNOWN AS [SP-CHETNA]...

... APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO.2 PRINCIPAL
CHIEF CONSERVATOR OF FOREST, DEPARTMENT OF FOREST
AND WILDLIFE AND RESPONDENT NO. 5 RIDGE MANAGEMENT
BOARD THROUGH DEPUTY CONSERVATOR OFFOREST, WEST
FOREST DIVISION, DEPARTMENT OF FOREST & WILDLIFE,
GOVT. OF NCT OF DELHI.

1. That I am duly authorized to file this Status Report and competent to depose the present status report on the basis of official records as maintained by Respondent No.2, Department of Forest & Wildlife, Govt. of NCT of Delhi.
2. That the Status Report is true and correct, which are derived from the records of the case. That the present Status Report has been drafted

under my instructions.

3. That it is submitted that the petitioner is seeking intervention by the National Green Tribunal (NGT) to stop the Delhi Development Authority (DDA) from commencing In-Situ Rehabilitation Scheme, Kusumpur Pahari, Vasant Vihar, New Delhi on Public Private Partnership mode.
4. That the Hon'ble National Green Tribunal by its order dated **13/12/2024** had directed the applicant for impleadement of the Principal Chief Conservator of Forests, Dept. of Forests and Wildlife, Govt. of NCT of Delhi as additional respondent.
5. That the concerned area as pointed out by the petitioner falls within the territorial jurisdiction of West Forest Division, Department of Forest and Wildlife, GNCTD. However, the Department of Forests and Wildlife, GNCTD (West Forest Division) does not have the possession of the said area.
6. It is submitted that several letters dated **13.03.2025** has been issued to the concerned Land Owning Agency namely Delhi Development Authority (DDA), Land and Building Department, GNCTD and also Sub-Divisional Magistrate, Vasant Vihar, GNCTD for providing the KML/map with geo-coordinates of extent of area of In-Situ Slum Rehabilitation Scheme, Kusumpur Pahari, Vasant Vihar, Delhi to analyze the extent of project area in Kusumpur Pahari falling under Morphological Ridge or not. The copies of the letters are annexed as **Annexure- A (Colly)**.
7. It is submitted that the some part of the Kusumpur Pahari falls under the Morphological Ridge. Since the Department doesn't have the exact geo-

coordinates of the project area where the In-Situ Slum Rehabilitation Scheme, Kusumpur Pahari, Vasant Vihar, Delhi is being proposed, it can't be ascertained whether the project area is falling under Morphological Ridge or not. The Google earth image of Kusum Pur Pahadi with KML of Morphological Ridge layer is annexed as **Annexure-B**

8. It is submitted that no permission has been given for the "In Situ Slum Redevelopment and Rehabilitation on Public Private Partnership model 2019" proposed to be implemented by the Delhi Development Authority (DDA) in Kusumpur Pahari by the Department of Forest and Wildlife, GNCTD or Ridge Management Board (RMB).
9. It is most respectfully and humbly stated that the respondents has the utmost regard and respect for the majesty of the Hon'ble Tribunal and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Tribunal.
10. That the Deponent is ready and willing to abide by any further order(s)/direction(s) issued by this Hon'ble Tribunal considering the facts and circumstances of the present case and seeks liberty to file status report as and when directed by the Hon'ble Tribunal or as and when need so arises.


DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

AMIT GEMAWAT, IFS
Dy. Conservator of Forest (West)
Department of Forest & Wildlife
Govt. of NCT of Delhi
Mandir Lane, New Delhi

URGENT
COURT MATTER**GOVT. OF N.C.T. OF DELHI**
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION; MANDIR LANE; NEW DELHI 60

No.F.2(26)/DCF (W)/Legal/NGT Court/2024-25 | 11350-52

Dated: 13/3/25

To,

1. The Vice Chairman
Delhi Development Authority
Vikas Sadan, INA
New Delhi-110023
2. The Executive Engineer
Southern Project Division-4
Delhi Development Authority
Pocket-A14, Kalkaji Extn.
New Delhi-110019

Sub: -Request for providing extent area of In-situ Slum Rehabilitation Scheme, Kusumpur Pahari, Vasant Vihar, Delhi.

Sir,

This is for your kind information that O.A. No. 1151/2024 titled **Society for Protection of Culture Heritage Environment Traditions and Promotion of National Awareness v Union of India & Ors** is pending before the Hon'ble National Green Tribunal and that on 10.09.2024 Hon'ble National Green Tribunal issued direction as under (copy enclosed):-

[...]8. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. Mr. Gigi. C. George, Advocate accepts notice on behalf of Respondent No. 4. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date. 9. List on 13.12.2024 [...]

It is to mention that In this original application, the applicant has raised a grievance against "In-Situ Slum Redevelopment and Rehabilitation on Public-Private Partnership model 2019" proposed to be implemented by the Delhi Development Authority (DDA) in Kusumpur Pahadi situated in Southern Central Ridge in violation of Aravali Notification of 1992 which

bars construction of buildings and roads, electrification and felling of trees in a "Gair Mumkin Pahar Land".

That the land in question i.e. In-situ Slum Rehabilitation Scheme Kusumpur Pahadi cannot be identified as per the records of office of Dy. Conservator of Forests, West Forest Division without geo-coordinates of the site.

It is further submitted that to assess whether the said area of Kusumpur Pahari falls under the Morphological ridge or not, land records, KML file of the said area with geo-coordinates is required.

Kindly provide the extent of In-situ Slum Rehabilitation Scheme Kusumpur Pahari with adjoining khasra numbers and KML file / map of the said area or any other record available with your good office.

This may be treated as Most Urgent.


DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

No.F.2(26)/DCF (W)/Legal/NGT Court/2024-25/11350-52

Dated: 13/3/25

Copy to:-

1. The Office of The District Magistrate, New Delhi District 12/1, Jam Nagar House , Shahjahan Road New Delhi-110011.


DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

URGENT
COURT MATTER**GOVT. OF N.C.T. OF DELHI**
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION; MANDIR LANE; NEW DELHI 60

No.F.2(26)/DCF (W)/Legal/NGT Court/2024-25/11339-43

Dated: 13/03/2025

To,

- (1) The Director
Land and Building Department
B-Block, Vikas Bhawan, I.P. Estate
New Delhi-110002
- (2) The Sub-Divisional Magistrate (Vasant Vihar)
Revenue Department, GNCTD
6th Floor, Palika Bhawan
OPP to Hyatt (Ring Road)
Sec-13, R.K. Puram, New Delhi-110066

Sub:-Request for providing extent of area of Kusumpur Pahari, Vasant Vihar, Delhi.

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This is for your kind information that O.A. No. 1151/2024 titled **Society for Protection of Culture Heritage Environment Traditions and Promotion of National Awareness v Union of India & Ors** is pending before the Hon'ble National Green Tribunal and that on 10.09.2024 Hon'ble National Green Tribunal issued direction as under (copy enclosed):-

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Kindly provide the extent of Kusumpur Pahari with adjoining khasra numbers and KML file / map of the said area or any other record available with your good office.

This may be treated as **Most Urgent**.

Vicky

**RANGE OFFICER
WEST FOREST DIVISION**

No.F.2(26)/DCF (W)/Legal/NGT Court/2024-25

Dated:

Copy to:-

1. The Office of The District Magistrate, New Delhi District 12/1, Jam Nagar House , Shahjahan Road New Delhi-110011.
2. The DCF (West), Mandir Lane, New Delhi-60.
3. The Block Development Officer, South, M.B. Road, Saket, New Delhi-110068.

Vicky

**RANGE OFFICER
WEST FOREST DIVISION**

